

(c) total number of women beggars housed there?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrashekhar): (a) 697.

(b) Disabled—238.

Able—459.

(c) 110.

Compensation to I.A.F. Officers Released by Nagas

2518. Shri E. Madhusudan Rao: Will the Minister of Defence be pleased to state:

(a) whether any compensation will be paid or has been paid to the four I.A.F. officers recently released by the Nagas;

(b) if so, the amount paid or to be paid to each of them;

(c) whether any secret activity of Nagas has been unearthed by these officers; and

(d) if so, the details thereof?

The Minister of Defence (Shri Krishna Menon): (a) No.

(b) Does not arise.

(c) and (d). It is not in public interest to divulge information in this regard on the floor of the House.

Divorce under Hindu Marriage Act, 1955

2519. Shri E. Madhusudan Rao: Will the Minister of Law be pleased to state:

(a) whether Government are considering to have some new legislation for having more simpler conditions for divorce etc. under the Hindu Marriage Act of 1955; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Law (Shri Bibhuhendra Mishra): (a) No, Sir.

(b) Does not arise.

Suicide Cases

2520. Shri E. Madhusudan Rao: Will the Minister of Home Affairs be pleased to state:

(a) the total number of suicide cases in each Union Territory during the years 1961-62 and 1960-61; and

(b) the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a)

Union Territory	Number of suicide cases during	
	1961-62	1960-61
(1) Delhi	94	97
(2) Manipur	3	9
(3) Tripura	87	93
(4) Laccadive and Amindivi Islands	Nil	Nil
(5) Andaman & Nicobar Islands	14	7
	1961	1960
(6) Himachal Pradesh	19	19

(b) (i) Disturbed family life

(ii) Protracted illness

(iii) Failure in love-affairs

(iv) Failure to secure employment

(v) Failure in examination

(vi) Poverty

(vii) Loss in business

(viii) Birth of illegitimate child

(ix) To escape punishment from law

(x) Mental derangement

(xi) Dispute over property

(xii) Unknown reasons.

दिल्ली में भिखारी

२५२१. श्री बेरबा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली मंत्र राज्य-क्षेत्र में इस समय भिखारियों की संख्या क्या है

(ख) दिल्ली में भिक्षा वृत्ति निवारण

अधिनियम लागू होने के बाद से अब तक कितने भिखारियों को पकड़ा जा चुका है ; और

(ग) इन पकड़े गये भिखारियों को कहां-रखा जा रहा है और इनके जीवननिवह के लिये क्या प्रबन्ध किया गया है ?

गृह कार्य मंत्रालय में उप मंत्री (श्रीमती चन्द्रशेखर) (क) समाज कल्याण निदेशालय, दिल्ली द्वारा १९५६ में किए गए एक फोटो सर्वेक्षण (Snap survey) के अनुसार दिल्ली में भिखारियों की ल संख्या लगभग ६७०० थी।

(ख) २६-५-६२ तक २७६२ भिखारियों पकड़े गए।

(ग) भिखारियों को दिल्ली पूअर हाऊस, किम्सवे कैम्प तथा भिखारी सदन, तिहाड़ में रखा जा रहा है। इन संस्थाओं में रहने वालों को भोजन और कपड़े आदि मुहूर्त दिए जाते हैं। समाज में उनकी अन्ततः पुनः स्थापना के हेतु व्यवसायिक प्रशिक्षण के प्रबन्ध भी किए जाते हैं।

Iron and Steel Quota to U.P. Traders

2522. Shri Achal Singh: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that originally Iron Merchants of U.P. were given quota both for Registered stocks holdership and fabricationship;

(b) why the licences in respect of one or the other above noted quotas were withdrawn from some of the dealers leaving others to continue with two licences; and

(c) the steps taken in the matter?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) to (c). Distribution of the States' quotas of iron and steel is done by the State Government, as they are

primarily concerned. The information, as furnished by the Government of Uttar Pradesh, is that originally some firms were functioning both as Registered Stockholders, and fabricators. Generally, quotas of the firms who have already been drawing two quotas for several years in the past are not cancelled except for good and valid reasons. In some cases, for valid reasons, action has been taken to cancel one or both the quotas of the firms drawing dual quotas. The present policy of the State Government is not to allow dual quotas to one and the same firm in new cases.

Elementary School Teachers of Orissa

2523. Shri Ulaka: Will the Minister of Education be pleased to state:

(a) the Total grant sanctioned by the Central Government to Orissa Government for increasing the salary scales of elementary school teachers during the period from 1960 to March 1962;

(b) whether the grants were utilised fully; and

(c) amount sanctioned for 1962-63?

The Minister of Education (Dr. K. L. Shrimall): (a) According to the present procedure, Central grants on the development Schemes of any State Government are sanctioned as a lump-sum for all Schemes and not separately for individual Schemes or for individual items of expenditure. Accordingly the question of sanctioning Central grants to the Government of Orissa for increasing the salary scales of primary teachers does not arise.

(b) and (c). In view of the position stated under (a) above these do not arise.

Cultural Centres in Orissa

2524. Shri Ulaka: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Central Government have received any proposals from Orissa Government for the construc-